NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 493 of 2018

IN THE MATTER OF:

Varrsana Ispat Limited
Through the Resolution Professional
Mr. Anil Goel **...Appellant**

Vs.

Deputy Director,
Directorate of Enforcement **...Respondent**

Present: For Appellant: - Ms. Kiran Sharma, P.C.S.

O R D E R

24.10.2018– Learned counsel for the Respondent submits that he is not well but has come to the Court to ask for adjournment. On his request, we adjourn the case.

Post the appeal 'for admission' (after notice) on 12th November, 2018.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/uk